…
Crl.A.No. 480 OF 2001
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Item 114 Court No. 11 SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.480 of 2001

Sarvan Singh Appellant

VERSUS

State of Punjab Responndent
(With appln for bail and office report)

Date : 08.11.2001 This matter was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE R.P. SETHI
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Appellant(s): Mr Abhay Kumar, adv.
Mr Subramonium Prasad,adv.

For Respondent(S): Mrs Monika Gusain, adv. for
Mr Rajeev Sharma, adv.

UPON hearing counsel, the Court made the following
O R D E R

....L.....I.....T.....T.....T.....T.....T.....T..J
.SP2
Learned counsel appearing for the appellant is allowed one week's time to furnish the copy of the additional aodcuments to the learned counsel opposite. List the matter thereafter.

.SP1
(DD JINDAL) (ANOOP KUMAR VERMA)
ASSISTANT REGISTRAR. COURT MASTER